

(2024) 11 UK CK 0100

Uttarakhand High Court

Case No: Writ Petition Miscellaneous Single No. 3071 Of 2024

Rishu Saini

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision: Nov. 12, 2024

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Munish Bhardwaj, D.S. Bora, Siddhartha Singh

Final Decision: Dismissed

Judgement

Pankaj Purohit, J

1. This writ petition has been filed by the petitioner for seeking indulgence of this Court for a direction to respondent no.2 to proceed against respondent no.3, who is a sitting Gram Pradhan of Gram Sabha, Village Bhogpur, Block Laksar, Pargana Jwalapur, Tehsil and District Haridwar.

2. On instructions, it is submitted by learned State counsel that an election petition was filed by the petitioner herein against respondent no.3 before the Sub-Divisional Magistrate, Haridwar and the said election petition is stayed by this Court on 26.09.2024 in a Writ Petition (M/S) No.2613 of 2024.

3. Petitioner has concealed all these facts in the writ petition rather the writ petition has been filed in a very callous manner without disclosing the necessary facts.

4. In this view of the matter, the writ petition is dismissed **in limine**.